

Form No. V
(Rules 8 and 38)

Certificate regarding service of Notice on the Respondent(s) under Rule 11/15, Order XV/XXI of the Supreme Court Rules, 1966)

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
APPELLATE CIVIL/CRIMINAL JURISDICTION**

SUPREME COURT CIVIL/CRIMINAL APPEAL No. OF 19 .

(From the Judgment and/Decree/Order of this High Court dated
..... in of 19.....)

Petitioner(s);

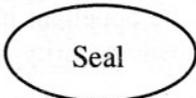
versus

Respondent(s).

I Do HEREBY CERTIFY that the notice under Rule 11/15, Order XV/XVI/XXI of Supreme Court Rules, 1966, in the above case under Appeal to the Supreme Court of India, has been served on

WITNESS, Chief Justice at Bombay aforesaid this
..... day of One Thousand Nine Hundred and

By the Court,



Additional Registrar.
Sealer.

This day of 19... .
